

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

223. CP/235(MB)2023

IN THE MATTER OF

SHRINGAR PROPERTIES PRIVATE LIMITED

... Petitioner

Vs

Registrar of Companies Pune

... Respondent

Section 441 of Companies Act, 2013

Order Delivered on 01.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **26.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/